

OPEN COURT
CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH ALLAHABAD
CIRCUIT SITTING AT NAINITAL

Dated: This the 28th day of September 2018.

PRESENT:

HON'BLE MR.RAKESH SAGAR JAIN, MEMBER –J
HON'BLE MR. MOHD. JAMSHED, MEMBER-A

Original Application No. 330/00963 of 2018

Smt. Noor Jahan W/o Late Yusuf R/o Village Teliwala Padli
Gujjar, Post Milap Nagar, Roorkee, District Haridwar.

.... Applicant

By Adv: Shri Ms. Neetu Singh

V E R S U S

1. General Manager, Northern Railway, Ministry of Railway,
New Delhi.
2. Divisional Northern Railway Manager, Moradabad
3. Mohd. Aslam R/o House No. 225 Mohalla Kila Near
Fatteshah Ka Mazar Manglore, P.O. Manglore Tehsil
Roorkee, District Haridwar.

... .Respondents

By Adv: Sri P. K. Rai

O R D E R

BY HON'BLE MR.RAKESH SAGAR JAIN, MEMBER – J

Heard Ms. Neetu Singh learned counsel for the applicants and Shri P. K. Rai, learned counsel for the respondents.

2. Learned counsel for the applicant submits that grievance of the applicant is that vide order dated 15.12.2010 (Annexure A-1), whereby respondent No. 3, appointed on compassionate ground. Applicant wants not to confirm the

services of the respondent No. 3 and fresh inquiry be initiated against the respondents No. 3.

3. At the outset, learned counsel for the applicant submitted that the grievance of applicant might be redressed if the respondent No.2/competent authority is directed to dispose of her pending applications dated 07.03.2011 & 12.04.2012 (Annexure A-7 & 8) and pass a reasoned and speaking order within a stipulated period of time. However, applicant is at liberty to file a fresh representation before the respondent No. 2/competent authority.

4. In view of the limited prayer made by the applicant but without commenting anything on the merits of the case, the OA is disposed of at the admission stage itself with direction to the respondent No.2/competent authority to consider and dispose of the pending applications of the applicant dated 07.03.2011 & 12.04.2012 (Annexure A-7 & 8) and fresh application which shall be filed by the applicant by passing a reasoned order within a period of two weeks from the date of receipt of a certified copy of the order, copy of which shall be communicated to the applicant. Applicant may file her fresh representation from the date of receipt of a certified copy of this order. No order as to costs.

(MOHD. JAMSHED)
Member (A)

/Shashi/

(RAKESH SAGAR JAIN
MEMBER – J